

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2508  
ANSWERED ON:28.03.2012  
REVISION OF ADMISSION GUIDELINES  
Sainuji Shri Kowase Marotrao;Sudhakaran Shri K.

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Kendriya Vidyalaya Sangathan has been asked to modify the admission guidelines for 2012-13 particularly in 25 per cent reserved category for children belonging to disadvantaged groups and weaker sections;
- (b) if so, the details thereof;
- (c) whether the said guidelines are as per the provisions of Right to Education Act;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the KVS have taken a decision to review its admission guidelines in view of the said demand; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. D. PURANDESWARI)

(a) to (f): The admission guidelines of Kendriya Vidyalayas (KVs) for the year 2012-13 have been framed in conformity with various provisions of the Right of Children to Free and Compulsory Education Act, 2009. The KVs are placed under "Specified Category of School" under Section 2 (p) of the Right of Children to Free and Compulsory Education Act, 2009. Kendriya Vidyalayas admit 25% of the strength of Class-I children as per Section 12(1) (c) of the RTE Act and provide free and compulsory elementary education till its completion. This category of 25% includes all applications of Schedule Castes/Schedule Tribes and Economically Weaker Sections/Below Poverty Line/Other Backward Classes (non creamy layer) disabled children and in compliance with the constitutional provisions on reservations.